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CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT
PUBLISHED ON MARCH 29, 2012 FOR THE ATTENTION OF THE SHAREHOLDERS OF

AHLCON PARENTERALS (INDIA) LIMITED

Reg. Off.: 4, Community Centre, Saket, New Delhi-110017, India Telefax No. 91-011-26852036

Open offer ("Offer") for acquisition of 1,872,039 equity shares of Ahlcon Parenterals (India) Limited (the "Target Company") from the shareholders of the Target Company by B. Braun Singapore PTE. Limited (the "Acquirer") along with B. Braun Melsungen AG in its capacity as the person acting in concert with the Acquirer ("PAC").

This corrigendum ("**Corrigendum**") is being issued by Deutsche Equities India Private Limited, the manager to the offer ("**Manager to the Offer**"), for and on behalf of the Acquirer and the PAC, to the shareholders of the Target Company, to update certain information in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (the "**SEBI (SAST) Regulations, 2011**"). This Corrigendum is in continuation of, and should be read in conjunction with the original Detailed Public Statement ("**DPS**") that was published in Business Standard (English – All editions), Navbharat Times (Hindi – All editions) and Maharashtra Times (Marathi – Mumbai edition) on March 29, 2012 (Thursday), unless otherwise specified.

I. The public Shareholders of the Target Company are requested to note the following information related to the Offer:

1. Securities and Exchange Board of India ("**SEBI**") observations

   On behalf of the Acquirer and the PAC, the Manager to the Offer has received SEBI's observations vide its letter bearing reference no. CFD/DCR/SKM/TO/15483/2012 and dated July 11, 2012 in terms of regulation 16(4) of the SEBI (SAST) Regulations, 2011.

2. Revised schedule of activity

   Please read the relevant dates in the DPS including section VII in line with the following revised schedule:

No.	Activity	Original Schedule as per clause VII of the DPS (Day and Date)	Revised schedule (Day and Date)
1.	Date of the PA	Wednesday, March 21, 2012	Wednesday, March 21, 2012
2.	Date of publication of the DPS in newspapers simultaneously with submission to SEBI, Stock Exchanges and the registered office of the Target Company	Thursday , March 29, 2012	Thursday , March 29, 2012
3.	Filing of the draft letter of offer with SEBI along with the soft copies of the PA and the DPS	Monday, April 9, 2012	Monday, April 9, 2012
4.	Last date for public announcement of a competing offer(s) being made	Monday, April 23, 2012	Monday, April 23, 2012
5.	Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, April 30, 2012	Wednesday, July 11, 2012
6.	Identified Date*	Thursday, May 3, 2012	Thursday, July 17, 2012
7.	Date by which letter of offer is to be posted to the equity shareholders of the Target Company	Thursday, May 10, 2012	Tuesday, July 24, 2012
8.	Last date for upward revision of the Offer Price or any increase in the Offer Size	Monday, May 14, 2012	Thursday, July 26, 2012
9.	Last date for public announcement by the independent directors committee of the Target Company on their recommendation to the shareholders of the Target Company for this Offer	Tuesday, May 15, 2012	Friday, July 27, 2012
10.	Date of publication of Offer opening public announcement in the newspapers where the DPS has been published	Wednesday, May 16, 2012	Monday, July 30, 2012
11.	Date of commencement of the tendering period	Thursday, May 17, 2012	Tuesday, July 31, 2012
12.	Date of closure of the tendering period	Wednesday, May 30, 2012	Monday, August 13, 2012
13.	Date of publication of post-offer public announcement in the newspapers where the DPS has been published	Wednesday, June 6, 2012	Wednesday, August 22, 2012
14.	Last date for communicating the rejection/ acceptance; completion of payment of consideration or refund of equity shares to the shareholders of the Target Company	Wednesday, June 13, 2012	Wednesday, August 29, 2012
15.	Last date for submission of the final report with SEBI	Wednesday, June 20, 2012	Wednesday, September 5, 2012

* "Identified Date" is only for the purpose of determining the shareholders of the Target Company as on such date to whom the letter of offer would be mailed. It is clarified that all the shareholders (registered or unregistered) of the equity shares of the Target Company (except the Sellers who own the equity shares of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

3. PAC: B Braun Melsungen AG

   Clause 1.2.5 of the DPS should be read as follows:

   "B. Braun Holding GmbH & Co. KG holds 94% of the voting share capital of the PAC and the remaining 6% of the voting share capital of the PAC is held by B. Braun Bet. GbR. The Braun family owns 100% of the voting share capital of B. Braun Holding GmbH & Co. KG. Prof. Dr. Ludwig-Georg Braun and Mr. Otto Philipp Braun, members of the Braun family, are the Chairman of the Supervisory Board and a member of the Board of the PAC respectively, whilst Ms. Anna Maria Braun, another member of the Braun family, is employed as an Asia Pacific Head of Product Business – B. Braun Avitum with a B. Braun Group company. The PAC belongs to the B. Braun Group. Both the PAC and the Acquirer are related to the extent that they belong to the B. Braun Group."

4. Statutory and other approvals

   Clause 6.1 of the DPS should be read as follows:

   "This Offer and the underlying transaction as envisaged under the SPA are subject to (a) the approval of the Foreign Investment Promotion Board ("FIPB") in compliance with the foreign direct investment policy laid down by the Government of India, the Foreign Exchange Management Act, 1999 ("FEMA") including the amendments thereto and the regulations notified thereunder ("FDI Regulations") since the Target Company is a pharmaceutical sector company and foreign direct investment upto 100%, is permitted for brownfield investments (i.e. investments in existing companies), in the pharmaceutical sector, under the Government approval route, and (b) approval from the Reserve Bank of India ("RBI") under FEMA including the amendments thereto for acquiring the equity shares, if any, from non-resident Indians and overseas corporate bodies under this Offer.

   The Acquirer has made an application to the FIPB vide its application reference number 064/FC/2012 dated April 4, 2012 to obtain their approval in terms of the FDI Regulations. THE APPROVAL FROM THE FIPB IS PENDING. FURTHER DELAY IN RECEIPT OF THE FIPB APPROVAL MAY AFFECT THE OFFER PROCESS. ANY EQUITY SHARES TENDERED WILL BE HELD IN ESCROW BY THE REGISTRAR TO THE OFFER IN CASE THE FIPB APPROVAL IS DELAYED BEYOND THE DATE BY WHICH PAYMENT OF CONSIDERATION IS REQUIRED TO BE COMPLETED. The Acquirer had made an application to the RBI vide its letter dated March 27, 2012 to obtain their approval. RBI vide its letter dated May 7, 2012 has granted approval under FEMA for acquiring the equity shares from non-resident Indians, if any, under this Offer and in case overseas corporate bodies, if any, wish to tender their equity shares in this Offer, the Target Company is required to submit to the RBI full details of the overseas corporate bodies to obtain their specific approval".

II. Terms used but not defined in this Corrigendum shall have the same meaning as assigned in the PA and the DPS. All other terms and conditions of the DPS remain unchanged.

III. The Acquirer and the PAC and their respective directors accept full responsibility for the information contained in this Corrigendum, and for the fulfillment of their obligations under the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof in respect of this Offer.

IV. A copy of this Corrigendum to the DPS is expected to be available at SEBI's website, (www.sebi.gov.in).

ISSUED BY THE MANAGER TO THE OFFER

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SEBI Registration Number: INM000010833

ON BEHALF OF B. BRAUN SINGAPORE PTE. LIMITED ("ACQUIRER") AND B. BRAUN MELSUNGEN AG ("PAC")

Date: July 25, 2012
Place: Mumbai